

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1320/2003

Friday, this the 23rd day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Dr. M. Manuneethi Cholan
s/o Late S. Marimuthu
aged about 43 years
Deputy Director Inspector
Dept. of Company Affairs
Ministry of Finance, Govt. of India,
Chennai ..Applicant
(By Advocate: Shri K.N. Balgopal)

Versus

Union of India
(Through Secretary, Deptt. of Company Affairs)
Ministry of Finance
Shastri Bhavan, New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant states that the directions of this Tribunal dated 31.12.2001 have been ignored by the respondents and he would be filing a necessary contempt petition for disobedience of the directions in this regard. Subject to aforesaid, he does not press the present application.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)
Member (A)
/sunil/


(V.S. Aggarwal)
Chairman